

20 (1)

Central Administrative Tribunal, Principal Bench

Original Application No. 1688 of 2001  
M.A.No.1423/2001

New Delhi, this the 12th day of July, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. M.P.Singh, Member(A)

1. Govt. School Teacher Association  
(Admn. Cadre),  
Through its General Secretary  
Shri Raj Kishore Sharma  
R/o 35-A, Prem Nagar, Phase-II  
Najafgarh, Delhi
2. Shri M.P.Singh  
S/o Shri Manohar Singh  
R/o 1077, Sector-3  
R.K.Puram, New Delhi
3. Shri M.L.Bhargava  
S/o Shri Dinanath  
R/o C-5, Minto Road  
New Delhi
4. Shri Krishan Gopal Dixit  
S/o Shri Damodar Dixit  
R/o A-1/B-51, Janakpuri  
New Delhi

- Applicants

(By Advocate: Mrs. Meenu Mainee)

Versus

1. Ministry of HRD through  
its Secretary, Department of  
Education, Shastri Bhawan  
New Delhi
2. Principal Secretary (Education)  
Directorate of Education  
Old Secretariat,  
Delhi
3. Director of Education  
Directorate of Education  
Old Secretariat  
Delhi

- Respondents

O R D E R (ORAL)

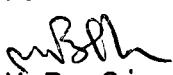
By Justice Ashok Agarwal, Chairman

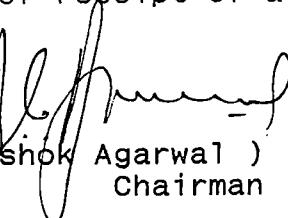
M.A.1423/2001 under Section 4(5) of CAT  
(Procedure) Rules for joining together, is allowed.

2. Applicant no.1 is an association of Govt.

School teachers representing TGTs, PGTs and Vice Principals of various schools conducted by the Directorate of Education, New Delhi. Whereas they have been given the benefit of Assured Career Progression Scheme (in short 'ACP Scheme') after putting in 12 years service, they are being denied further upgradation after having put in 24 years service under the said scheme. They have accordingly, ~~as~~ amongst other authorities, submitted their representation to the Ministry of Human Resource Development dated 12.5.2000, a copy whereof is annexed at page 46. No decision thereon has so far been taken.

**3.** Under the circumstances, we find that interest of justice would be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to the Ministry of Human Resource Development, Department of Education, New Delhi, respondent no.1 to dispose of the aforesaid representation by passing a reasoned and speaking order and communicate the same to applicant no.1 i.e. Govt. School Teachers Association, within a period of two months from the date of receipt of a copy of this order. We direct accordingly.

  
( M.P. Singh )  
Member(A)

  
( Ashok Agarwal )  
Chairman

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